

**LIST OF STAKEHOLDERS AS PER REGULATION 31 OF THE I & B BOI (LIQUIDATION PROCESS) REGULATIONS, 2016**  
**AS ON 08.10.2024**

S.N O	NAME OF CREDITOR	AMOUNT CLAIMED BY THE CREDITOR IN RS.	AS PER COMPANY RECORDS MADE AVAILABLE TO US AS ON 31-03-2018 (Rs)	AMOUNT ADMITED IN RS.	SECURITY INTEREST, IF ANY, IN RESEPT OF SUCH CLAIM IN RUPEES	Comments of the Interim Resolution Professional
<b>FINANCIAL CREDITORS</b>						
1	ICICI BANK LIMITED	1,13,69,23,816.00	no records	61,91,09,765.00	1.First Pari-pasu charge on the entire stock of raw materails,WIP,Semi Finished and Finished goods,consumable stores and spares and other such other movables including book debts, bills	ADMITTED
SUB-TOTAL		1,13,69,23,816.00	no records	61,91,09,765.00		